

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 02

C.P. (IB)/218(MB)2022

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **22.04.2024**

NAME OF THE PARTIES : **ECE Industries Limited**

Vs

Stelmec Limited

For OC : Adv. Nayan Mahar a/w Adv. Dhiraj Mhetre i/b Khaitan Legal Associates

For CD : Adv. Feroze Patel a/w Adv. Riddhi Shah i/b Makrank Gandhi & Co

Section 9 of IBC

ORDER

1. Counsel for OC has tendered copy of Settlement Agreement which is signed by the parties, the original of which is retained by the OC. As per the Settlement Agreement the CD has issued three post-dated cheques dated 30.04.2024; 31.05.2024; and 30.06.2024 as part of full and final settlement of the dispute.
2. Having considered the Settlement Agreement and also heard both the Counsel for OC and CD, the C.P. is allowed to be withdrawn with liberty to the OC to revive the C.P., by filing an affidavit, in the event of failure of any of the conditions as set out in the Settlement Agreement, more particularly in paragraph 2 thereof. **The C.P. is disposed of as withdrawn.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)

//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)